

OFFICIAL MEMORANDUM

Sub: Courts and Judges - District Judges - Promotion, Transfer and postings - Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No. 130 / 2015 dated : 26.08.2015.

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I

The District Judges, who have been transferred and posted in the High Court's Notification cited above, are required to hand over charge of their respective posts to the Principal District Judge / any of the nearest District Judges / Additional District Judges / Additional Judges, City Civil Court, Chennai, as the case may be, on 12.09.2015 A.N., and take charge of their respective new posts, on 14.09.2015 F.N., without fail.

The District Judges, who have been transferred and posted in the same station in which they are now functioning vide High Court's Notification cited above (**except Thiru S.Baskaran, Ms.V.Charuhasini, Ms. R.Kalaimathi, Ms.M.Mariyayee and Thiru. M.Saisaravanan**), are required to get themselves relieved from their present post, on 14.09.2015 F.N. by handing over charge of their respective posts to their successor / Principal District Judge / any of the nearest District Judges / Additional District Judges / Additional Judges, City Civil Court, Chennai, as the case may be, and take charge of their respective new posts, immediately, on the same day.

II

The Senior Civil Judges who have been promoted as District Judges (Entry Level), on ad-hoc basis and given postings in the High Court's Notification cited above, are required to hand over charge of their respective posts to Registrar (Management), High Court, Madras / any of the nearest Assistant Judges, City Civil Court, Chennai / Judges, Court of Small Causes, Chennai / Principal Sub Judges / Additional Sub Judges / Sub Judges / senior most Judicial Magistrates functioning in the Headquarters, as the case may be, on 12.09.2015 A.N., and take charge of their respective new posts, on 14.09.2015 F.N., without fail.

The Senior Civil Judges who have been promoted as District Judges (Entry Level), on ad-hoc basis and posted in the same station in which they are now functioning, vide High Court's Notification cited above, are required to get themselves relieved from their present post, on 14.09.2015 F.N., by handing over charge of their respective posts to their successor / any one of the nearest Assistant Judges, City Civil Court, Chennai / Additional Chief Metropolitan Magistrate, Egmore, Chennai / Metropolitan Magistrates, Egmore, Chennai / Principal Sub Judges / Additional Sub Judges / Sub Judges, as the case may be, and take charge of their respective new posts immediately, on the same day.

III

Tmt. T.Krishnavalli and Thiru M.P.Subramaniam, District Judges, who have been transferred and posted as Chairman, Permanent Lok Adalat, Madurai and Salem respectively in the newly sanctioned posts, vide High Court's Notification cited above, are required to hand over charge of their respective posts to the Principal District Judge / any of the nearest District Judges / Additional District Judges, as the case may be, on 12.09.2015 A.N., and assume charge of their respective new posts, on 14.09.2015 F.N., without fail.

Thiru N.Palanisamy, Tmt. S.Mohanakumari and Thiru. A.P.Balachandran, District Judges, who have been transferred and posted as Chairman, Permanent Lok Adalat, Erode, Chengalpattu and Tiruvallur respectively in the newly sanctioned posts, in the same station in which they are now functioning, vide High Court's Notification cited above, are required to get themselves relieved from their present post, on 14.09.2015 F.N. by handing over charge of their respective posts to their successor / Principal District Judge / any of the nearest District Judges / Additional District Judges, as the case may be, and assume charge of their respective new posts, immediately, on the same day.

IV

Thiru G.Kumanan, Senior Civil Judge, who has been promoted as District Judge (Entry Level), on ad-hoc basis and given posting as Chairman, Permanent Lok Adalat, Cuddalore in the newly sanctioned post, vide High Court's Notification cited above, is required to hand over charge of his post to the Additional Sub Judge, Chengalpattu, on 12.09.2015 A.N., and assume charge of his new post, on 14.09.2015 F.N., without fail.

Thiru K.Subramanian, Senior Civil Judge, who has been promoted as District Judge (Entry Level), on ad-hoc basis and given posting as Chairman, Permanent Lok Adalat, Tiruchirappalli in the newly sanctioned post, in the same station in which he is now functioning, vide High Court's Notification cited above, is required to get himself relieved from his present post, on 14.09.2015 F.N. by handing over charge of his post to the Commissioner, Corporation of Tiruchirappalli, Tiruchirappalli, and assume charge of his new post immediately, on the same day.

V

The officers who relieve the Officers under transfer are required to hold full additional charge of their respective additional posts, till successors take charge / until further orders.

VI

The District Judges, who have been transferred in the High Court Notification cited above, but not given postings therein, are required to await posting orders.

Thiru. K.Rajasekar, Thiru. N.Sivakumar and Ms.Meena Satheesh, who have been transferred, in the High Court's Notification cited above, but not given postings are required to await postings orders and function in their respective present posts, till their successors take charge of their respective posts.

VII

The relieving and joining instructions in respect of Thiru S.Baskaran, Ms.V.Charuhasini, Ms. R.Kalaimathi, Ms.M.Mariyayee and Thiru. M.Saisaravanan, will be issued later.

**HIGH COURT, MADRAS.
DATED: 11.09.2015.**

**Sd/- P.KALAIYARASAN,
REGISTRAR GENERAL**